

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 128**

**IA(I.B.C)/ 2415 (CH)2023, IA(I.B.C)/ 2502 (CH)2023,**  
**IA(LB.C)/ 2582 (CH)2023, IA(I.B.C)/ 1948 (CH)2023,**  
**IA(I.B.C)/ 2502 (CH)2023, IA(LB.C)/ 2582 (CH)2023,**  
**IA(I.B.C)/ 1948 (CH)2023, IA(I.B.C)/ 2571 (CH)2023,**  
**IA(I.B.C)/ 2851(CH)2023, IA(LB.C)/ 2041 (CH)2023,**  
**IA(LB.C)/ 2981 (CH)2023, IA(I.B.C)/111 (CH)2024,**  
**IA(I.B.C)/395 (CH)2024, IA(I.B.C)/396 (CH)2024,**  
**IA(I.B.C)/405 (CH)2024, IA(I.B.C)/675 (CH)2024,**  
**IA(I.B.C)/ 2502 (CH)2023, IA(LB.C)/ 2582 (CH)2023,**  
**IA(I.B.C)/ 1948 (CH)2023, IA(I.B.C)/ 2571 (CH)2023**

**In**  
**CP (IB) No. 153/Chd/Hry/2020**  
**(Admitted)**

**IN THE MATTER OF:**

**State Bank of India**

...

**Petitioner-Financial Creditor**

**Versus**

**Richi Rich Agro Foods (P) Ltd.**

...

**Respondent-Corporate Debtor**

**Under Section: 7, 49(2), 19(2), 12(2) of IBC, 2016**

**Order delivered on 09.04.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 16.05.2024.

**Sd/-**

**Court Officer**